

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1809/2003

New Delhi this the 22nd day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Dr. P.L. Premi,
S/o late Shri Bhikhari Lal,
Senior Scientist, GED,
National Bureau of Plant
Science resources, New Delhi.
R/o WZ-279, A/2, Inderpuri,
New Delhi-110012.

.... Applicant

(through Shri C.B. Pillai, Advocate)

Versus

1. The Indian Council of Agricultural Research through its Secretary, Krish Bhawan, New Delhi-1.
2. The Director General, Indian Council of Agricultural Research and Secretary to the Government of India, Department of Agriculture, Research and Education, Ministry of Agriculture, Krish Bhawan, N.D. ✓
3. The Secretary to the Government of India, Department of Expenditure, Ministry of Finance, South Block, New Delhi-1. Respondents

ORDER (ORAL)
Justice V.S. Aggarwal, Chairman

By virtue of the present application, a direction is sought to implement the recommendations of Chadha Committee that the retirement age of the ICAR Scientists, including the applicant should be raised from 60 to 62 years and re-employment age upto 65 years at par with University teachers.

2. As for present, there is only a recommendation of Chadha Committee, which gives no legal

VS Ag

right to the applicant that the recommendations must be accepted. It is a policy matter for the Government, in which as for present there is precious little for this Tribunal to interfere.

3. Resultantly, OA must fail and is dismissed.

Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/vv/